

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-1362(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd. ...

Vs

Jyoti BUILTECH Pvt Ltd. ...

...

...

Applicant/Petitioner

Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 11.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

**IA-5732(PB)/2020:-**

Progress report filed by the resolution professional along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

- Sd -

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

- Sd -

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**